

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 310/MP/2026 along with IA No. 107/2026**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Hon'ble Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited to grant non-solar hour access for 199 MW at Fatehgarh IV SS as sought by the Petitioner, instead of 166 MW as indicated in the Agenda for the 47th CMETS Meeting – NR.

Petitioner : AMPIN Energy Utility Nine Private Limited (AEU9PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, AEU9PL  
Shri Girik Bhalla, Advocate, AEU9PL  
Ms. Sai Snigdha Nittala, Advocate, AEU9PL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, CTUIL, requested further time to file its reply in the matter, to which the learned counsel for the Petitioner did not object. Acceding to the request, the Commission allowed the Respondent, CTUIL, to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

2. The Petition, along with the IA, will be listed for hearing on **22.10.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

